

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

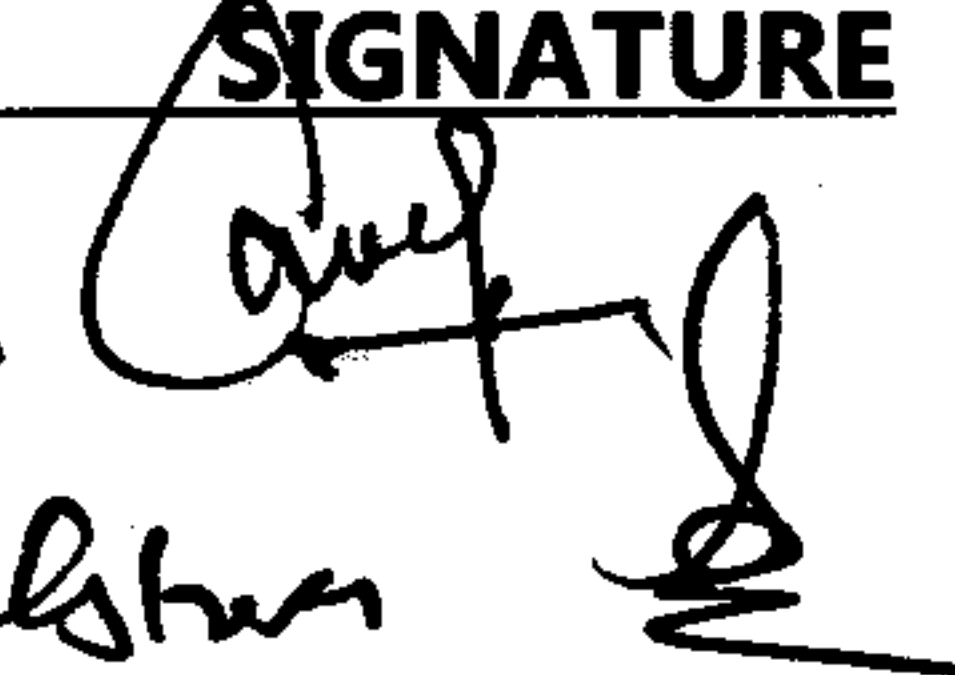

C.P. (I.B) No. 30/9/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.11.2017**

Name of the Company: United Projects Constructions Ltd.
V/s.
Aerocon Buildwell Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ANURAG SOLANKI	Adv.	Operational Cred.	
2.	Manoj Munshi	Adv.	Corporate Debtor	

ORDER


Learned Advocate Mr. Anurag Solanki present for operational creditor. Learned Advocate Mr. Manoj Munshi present for Respondent (Corporate Debtor).

Learned Counsels appearing for operational creditor and corporate debtor ^{Present} as per the directions given by the Hon'ble NCLAT.

Both parties are directed to file the copies of affidavits and documents which they have filed before Appellate Tribunal as per the direction of the Hon'ble Appellate Tribunal within two weeks.

List the matter on 14.12.2017 for hearing.


MANORAMA KUMARI
MEMBER JUDICIAL


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 27th day of November, 2017.